

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Excise Appeal No. 85064 of 2013

(Arising out of Order-in-Appeal No. BC/276/M.III/2012-13 dated 25.09.2012 passed by the Commissioner of Central Excise (Appeals), Mumbai-III)

M/s. Forbes Technosys Pvt. Ltd.

Appellant

Plot Nos. C-17-18, Road No.16,
Wagle Industrial Estate, Thane 400 604.

Vs.

Commissioner of Central Excise, Mumbai-III Respondent

3rd & 4th Floor, Vardaan Centre, MIDC
Wagle Industrial Estate, Thane (W) 400 604.

Appearance:

Shri N.S. Patel, Advocate, for the Appellant

Shri Xavier Mascarenhas, Superintendent, Authorized Representative
for the Respondent

CORAM:

**HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

Date of Hearing: 16.02.2023

Date of Decision: 16.02.2023

FINAL ORDER NO. A/85350/2023

PER: BENCH

Learned AR submits that the issue in this case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and Form 4 has been filed.

2. Taking note of the fact that the issue has been settled under SVLDRS, the appeal is dismissed as deemed withdrawn.

(Order pronounced in the open court)

**(Sanjiv Srivastava)
Member (Technical)**

**(Dr. Suvendu Kumar Pati)
Member (Judicial)**